

(9)

**CHANDIGARH ADMINISTRATION
FINANCE DEPARTMENT
ESTATE BRANCH**

NOTIFICATION

No.43/3/327-UTFI(5)-2018/ 19460

Dated 18/10/18

Whereas the appropriate Government is satisfied that there is likely to be involuntary displacement of persons due to acquisition of land for the construction of PR-4&5 roads, construction of schools, community centre in Kishangarh, Manimajra, Chandigarh, therefore, in view of the provisions of Section 43 (1) read with Section 3 (a) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Act No. 30 of 2013), the Administrator, Union Territory, Chandigarh is pleased to appoint Sub Divisional Magistrate (Central), Union Territory, Chandigarh as Administrator for rehabilitation and resettlement of the affected families.

Administrator

Union Territory, Chandigarh

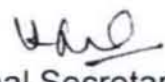
Dated: 27.09.2018

(By order and in the name of Administrator)

No. 43/3/327-UTFI(5)-2018/ 19461

Dated 18/10/18

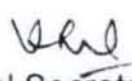
A copy is forwarded to the Controller, Printing and Stationery, Union Territory, Chandigarh with the request to publish this notification in the Chandigarh Administration Gazette (Extra-ordinary) of today and to supply 30 copies thereof for official record.


Additional Secretary (Estate)
For Secretary Estate
Chandigarh Administration

No. 43/3/327-UTFI(5)-2018/ 19462

Dated 18/10/18

A copy is forwarded to the Director Public Relation, Chandigarh Administration with the request that the notification may please be got published in three vernacular leading newspapers i.e. English, Hindi & Punjabi for information of the general public.


Additional Secretary (Estate)
For Secretary Estate
Chandigarh Administration

No. 43/3/327-UTFI(5)-2018/ 19463

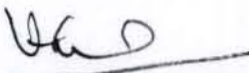
Dated 18/10/18

A copy is forwarded for information and necessary action to the following:-

1. Chairman, Chandigarh Housing Board, Chandigarh.
2. Estate Officer, Union Territory, Chandigarh.

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3. Commissioner, Municipal Corporation, Chandigarh.
4. Land Acquisition Officer, Union Territory, Chandigarh.
5. Chief Architect, Union Territory, Chandigarh.
6. Chief Engineer, Union Territory, Chandigarh.
7. Sub Divisional Magistrate (Central), Union Territory, Chandigarh for information and further necessary action.
8. State Information Officer, NIC, Union Territory, Chandigarh for placing at website portal.


Additional Secretary (Estate)
For Secretary Estate
Chandigarh Administration
